

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 1369
TO BE ANSWERED ON 12TH FEBRUARY, 2021

COVERAGE UNDER NFSA IN RAJASTHAN

1369 SHRI K.C. VENUGOPAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has taken into note that the percentage of population in rural areas covered in States like Rajasthan under National Food Security Act (NFSA) is comparatively low compared to other States;
- (b) whether Government has received any representation from Government of Rajasthan for re-assessing the percentage of coverage under NFSA in the State;
- (c) if so, the details thereof; and
- (d) by when Government would review the percentage of beneficiary coverage of the State under NFSA?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a): The exercise of State-wise coverage within the overall national coverage under the National Food Security Act, 2013 (NFSA) was done by the erstwhile Planning Commission (Now NITI Aayog) using the 68th round of National Sample Survey Organization Household Consumption Expenditure Survey (2011-12). A State-wise cut off level of monthly expenditure was arrived at separately for rural and urban areas and population below this cut off monthly expenditure was eligible for coverage under the Act. The methodology of Planning Commission was such that the percentage coverage under NFSA was not uniform across all States/Union Territories. Coverage was higher for those States/Union Territories, where the size of the population below the cut off level of expenditure was relatively large in proportion to their total population vis-à-vis those states where the proportion was smaller. Therefore, the coverage of some States like Rajasthan was lower vis-à-vis those States that had a higher poverty ratio as compared to Rajasthan.

.....2/-

(b) &(c): Representations have been received from various States/UTs including Rajasthan regarding enhancement of beneficiary coverage under the NFSA. As the criteria for determination of coverage under the Act as arrived at by the erstwhile Planning Commission is uniformly applicable for all the States/UTs, no request of any of the State Government has been considered by the Central Government.

(d): At present, no proposal for revision of beneficiary coverage of Rajasthan under NFSA is under active consideration of the Central Government.
